

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.NO.1 IN Petition(s) for Special Leave to Appeal (Civil)
No(s).13167/2008

(From the judgement and order dated 08/05/2008 in CMWP No.
13951/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

COAL INDIA LTD.& ANR.

Petitioner(s)

VERSUS

SATYENDRA KUMAR SINGH & ORS.

Respondent(s)

(for vacating stay and office report)

Date: 30/06/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE G.S. SINGHVI
(VACATION BENCH)

For Petitioner(s) Mr. Jagdeep Dhankar, Sr. Adv.
Gp. Capt.Karan Singh Bhati, Adv.
Ms. Aishwarya Bhati, Adv.

For Respondent(s) Mr. Altaf Ahmed, Sr. Adv.
Mr. N.D.B. Raju, Adv.
Ms. Bharathi Raju, Adv.
Mr. N. Ganpathy, Adv.

UPON hearing counsel the Court made the following
ORDER

Let notice issue on I.A.No.1/2008.

Since learned counsel has already appeared for
all the petitioners in the special leave petition, let notice of
the application be served on him and the petitioners in the
special leave petition will be at liberty to file counter
affidavit thereto within a week. The applicant in I.A.1 will
be entitled to file rejoinder thereto also within a week.

Leave is granted to the applicant to file additional affidavit,
a copy of which has already been served on the learned

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advocate for the petitioners in the special leave petition.
The petitioners will be at liberty to file their reply thereto
also within a week from date. Let these matters be posted
thereafter.

In the meantime, if any commitment has been
made for supply for the months of April and May, 2008, the
same should be honoured in terms of the order passed by us
on 15th May, 2008.

(Sheetal Dhingra)
Court Master

(Vijay Dhawan)
Court Master